

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL MISCELLANEOUS PETITION Nos.6689 and 6690 of 2016

(Applications for bail in respect of Appellant No.2 and amendment of special leave petition)

IN

CRIMINAL APPEAL NO. 2095 OF 2014

BRIJENDRA SINGH & ORS.

VERSUS

... Appellant(s)

STATE OF U.P.

... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 04.07.2016 when the Court was pleased to pass the following order:

"CRLMP. 6690/2016

The applicant/appellant no. 2 claims that he was aged only 15 years 9 months on the date of incident and, therefore, was a juvenile. Let an inquiry be conducted in respect of his claim by the Sessions Judge, Hamirpur, Uttar Pradesh and report be submitted within two weeks.

List immediately thereafter.

CRLMP. 6690/2016

Issue notice, returnable within two weeks.

List this application on the date when Crl.M.P. No. 6690/2016 is listed."

Crl.A.No. 6690/2016

It is submitted that a certified copy of Record of Proceeding dated 4.7.2016 was issued to the IIIrd Additional Sessions Judge, Hamirpur, Uttar Pradesh. Compliance report in this regard has been received. [copy enclosed]

Crl.A.No. 6689/2016

Accordingly, show cause notice returnable on 1.8.2016 was issued through Mr. Gaurav Dhingra, Advocate.

Service of show cause notice is complete.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

DATED this the 26th day of July, 2016.

ASSISTANT REGISTRAR

COPY TO:

1. Mr. A.S. Desai, Advocate
302, Supreme Enclave, Mayur Vihar Ph-I, New Delhi
2. Mr. Gaurav Dhingra, Advocate
35, Lawyers Chambers, S.C.I, N.D

c2/sv

ASSISTANT REGISTRAR